

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 370/90
XXXXXX

499

DATE OF DECISION 22-1-1991

Jayalakshmi

Applicant (s)

Mr MR Rajendran Nair

Advocate for the Applicant (s)

Versus

Union of India rep. by the Respondent (s)

Secretary to the Govt. of India

Dept. of Communication

New Delhi & another

Mr Mathews J Nedumpara, ACGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. SP Mukerji, Vice Chairman

The Hon'ble Mr. N Dharmadan, Judicial Member

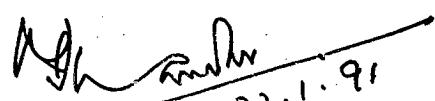
1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

Shri N Dharmadan, J.M

When the case was taken up for further directions/ hearing to-day, it is agreed by the counsel of both the parties that this case is covered by the earlier judgment rendered by us in OA 149/90 and OA 470/90. The Sr.CGSC has filed a statement dated 7.12.90 to this effect with copy to the learned counsel for the applicant.

2. Accordingly, this application is dismissed following the judgment rendered by us in the two earlier cases.


(N Dharmadan) 22.1.91
Judicial Member


(SP Mukerji)
Vice Chairman